S.No.23

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-01-2023 AT **10:30 AM**

CP(IB) No.203/7/HDB/2022
U/s 7 of IBC, 2016

IN THE MATTER OF:
State Bank of India **…Financial Creditor**

Vs

Gati Infrastructure Bhasmey Power Private Ltd **…Corporate Debtor**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

Ld. Counsel for the Financial Creditor and Ld. Proxy Counsel Ms. Praneetha for the Corporate Debtor present.

Once again, the Corporate Debtor reports not ready. This is a matter where the written submissions of both sides are on record. However, the Corporate Debtor has been seeking opportunity to make oral submissions. However, at request we grant one adjournment as a last opportunity. In default opportunity to make oral submissions stands closed and matter would be posted for orders. Matter adjourned to 13.02.2023.

Sd/- **Sd/-**
MEMBER (T) **MEMBER (J)**

Somdutt